1350

submited in Hindi and to intimate in Hindi the decisions taken on appeals etc. written in Hindi; and

(b) if not, by when such an arrangement is likely to be made?]

वित्त मंत्री (श्री मोरारजी देसाई) :

(क) श्रायकर निर्धारण सम्बन्धी श्रादेशों को हिन्दी में जारी करने श्रौर हिन्दी में लिखी गई श्रपीलों ग्रादि के सम्बन्ध में किये गये निर्णयों को हिन्दी में सूचित करने का प्रबन्ध ग्रभी नहीं है, पर श्रायकर विभाग में काम में लाये जाने वाले बहुत से महत्वपूर्ण फार्मी को हिन्दी में छापने श्रौर हिन्दी-भाषी कर-दाताश्रों के उपयोग के लिये उन्हें उपलब्ध करने का प्रबन्ध किया जा चुका है।

(ख) कर-निर्धारण श्रौर श्रपील संबंधी
श्रादेश हिन्दी में जारी करने का प्रवन्ध तभी
किया जा सकेगा जब श्रायकर श्रिधिनियम श्रौर
सम्बद्ध संविधियों (स्टैट्यूट) का हिन्दी में
प्रनुवाद हो जायेगा तथा श्रायकर विभाग के
प्रिधकारियों श्रौर कर्मचारियों को हिन्दी
का काफ़ी ज्ञान हो जायेगा । इसमें समय
नगेगा ।

सम्पत्ति कर (वेल्थ टैक्स)नियम, १६५७ प्रौर दान कर (गिफ्ट टैक्स) नियम, १६५८ जैसे कुछ महत्वपूर्ण सांविधिक (स्टैट्यूटरी) नियमों का हिन्दी में अनुवाद पहले ही किया जा चुका है।

†[THE MINISTER OF FINANCE SHRI MORARJI R. DESAI): (a) There re no arrangements so far for issuage income-tax assessment orders Hindi or to intimate in Hindi the ecision taken on appeals etc. written Hindi. However, arrangements ave been made to print in Hindi everal important forms used in the ncome Tax Department and to make hem available for use of Hindi speaking assessees.

(b) Arrangements for issuing the assessment orders and appellate orders in Hindi will be possible only when the Income Tax Act and allied statutes are translated in Hindi and when the officers and staff of the Income Tax Department have acquired sufficient knowledge of Hindi. This will take time.

Some important statutory rules such as the Wealth-Tax Rules, 1957, and the Gift-Tax Rules, 1958, have already been translated in Hindi.]

294. [Transferred to the 21st Nov-ember, 1962.]

12 Noon

PAPER LAID ON THE TABLE

THE INCOME-TAX (DETERMINATION OF EXPORT PROFITS) RULES, 1962

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI B. R. BHAGAT): Sir, I beg to lay on the Table a copy of the Central Board of Revenue Notification S.O. No. 2738, dated the 1st September, 1962, publishing the Income-tax (Determination of Export Profits), Rules, 1962. [Placed in Library. See No. LT-501|62].

LEAVE OF ABSENCE TO SHRI RAMA BAHADUR SINHA

MR. CHAIRMAN: I have to inform Members that the following letter dated the 5th November, 1962, has been received from Shri Rama Bahadur Sinha:—

"I am lying in the local hospital. The knee-joint of my right leg has broken into pieces. It will take at least two months to heal up.

^{+[]} English translation.